

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT) (INSOLVENCY) NO.671 OF 2020**

**And**

**I.A. No.2116 of 2020**

**In the matter of:**

Amardeep Singh Bhatia

Appellant

Vs

Abhishek Nagori, Liquidator of  
Asian Natural Resources (India) Ltd & Ors

Respondent

**Present:**

M Arvind Kumar Gupta, Ms Heena George, Ms Shivani Sharma, Advocates for appellant.

Mr. Ratnako Banerji, Sr. Advocate, Mr Mukund P Unny, Advocate for R1.

Mr Arvind Kumar Gupta, Advocate for R2. (Intervenor)

Mr. Pulkit Dhawan, Advocate for Intervenor.

**With**

**COMPANY APPEAL (AT) (INSOLVENCY) NO.792 OF 2020**

**In the matter of:**

Vitol S.A.

Appellant

Vs

Abhishek Nagori, & Ors

Respondent

**Present:**

Mr Ratnako Banerji, Sr Advocate and Mr Arvind Kumar Gupta, Advocates for appellant.

Mr. Mukund P Unny, Advocate for R1.

Mr. Arvind Kumar, Ms Heena George, Ms Shivani Sharma, Advocates for R3, 4,6 and 8.

Mr. Pulkit Dhawan, Advocate for Intervenor.

**ORDER**

**(Virtual Mode)**

**15.03.2021-** When the case was called up, learned counsel for the Appellant informs that on 15.2.2021 learned counsel for Respondent No.1

was directed to file reply affidavit to the I.A. No.2116 of 2020 filed by the Appellant in Company Appeal (AT)(Insolvency) no.671 of 2020. The reply affidavit has not been filed. Learned counsel for the Respondent No.1 seeks more time to file the reply affidavit as the Official Liquidator suffered from COVID 19. Permission is granted. Learned counsel for the Respondent No.1 is directed to file reply affidavit to IA No.2116 of 2020 within one week with an advance copy to the learned counsel for the Appellant.

List the matter on **8<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms Shreesha Merla]  
Member (Technical)**

*bm/RR*